CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 54/MP/2019

Subject   :   Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of PPAs dated 25.7.2013.

Petition No.140/MP/2019

Subject   :   Application under Section 79 (1) (f) of the Electricity Act 2003 seeking reliefs against Respondent PTC India Ltd. In terms of Power Purchase Agreements dated 25.7.2013.

Petitioner   :   TRN Energy Private Limited

Respondents   :   PTC India Limited and 6 others

Date of Hearing :   **23.1.2025**

Coram   :   Shri Jishnu Barua, Chairperson
                     Shri Ramesh Babu V., Member
                     Shri Harish Dudani, Member

Parties Present :   Shri Matrugupta Mishra, Advocate, TRNEPL
                     Shri Nipun Dave, Advocate, TRNEPL
                     Ms. Sonakshi, Advocate, TRNEPL
                     Shri M.G. Ramachandran, Senior Advocate, UPPCL
                     Shri Karan Arora, Advocate, UPPCL
                     Shri Nived Veerapaneni, Advocate, UPPCL
                     Ms. Shrishti Khindaria, Advocate, UPPCL
                     Shri Ravi Kishore, Advocate, PTC
                     Shri Keshav Singh, Advocate, PTC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pointed out that his current submissions in the matter are restricted only to the following three issues:

    (a)   *Applicability of the first-year tariff from 17.5.2017 for the supply of aggregate contracted capacity (390 MW), treatment of supply made during 2.12.2016 to 16.5.2017 as an interim period and the consequential reversal of penalties charged for the shortfall in supply of electricity during the said period.*

    (b)   *Delay in releasing payment for monthly/supplementary bills and failure to establish Payment Security Mechanism (PSM) as per the TRN PPA.*

    (c)   *Delay in the reimbursement of POC/Transmission Charges and wrongful deduction of rebate and TDS on such reimbursement.*

2.   However, due to paucity of time, the learned counsel for the Petitioner could not complete his arguments on the aforesaid issues.

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3.   The matter is Part-heard and will be listed for the hearing on **25.2.2025** at **2:30 pm**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)